Out of the total length of about 1642 miles of the link, only a length of 677 miles is expected to be a canal, the remaining length being along rivers and streams

It is not the intention that the National Water Grid should supplant projects in Northern, Western or any other part of India, which on the other hand should be carried out as quickly as possible all over the country The link has been proposed only to supplement the country's water utilisation of large rivers like the Ganga etc, which may be surplus to the needs of the river basins themselves and which would otherwise flow waste to the sea . It is assessed that by about the turn of the century there will be great need for such transfer of waters and steps have to be taken in time to investigate and implement the necessary projects for a National Water G id

Uniform Civil Code

3946 SHRI D B CHANDRA GOW-DAD Will the Minister of LAW AND JUSTICE be pleased to state

- (a) whether a Uniform Civil Code covering all Indian citizens irrespective of caste creed or religion has been suggested by eminent Lawyers and
- (b) if so, the reaction of Government thereto?

THE MINISTER OF STATE IN THE MINISTRY OF LAW AND JUSTICE (SHRI NITIRAJ SINGH CHAUDHARY) (a) Yes, Sir

(b) The Government do not have any proposal now for enacting a Uniform Civil Code

रेख कर्मचारियों को बोनस देने की मांग

3947. भी घोकार लाल बेरका : श्री हरी सिंह :

क्या रेल मली यह बताने की कृपा करेंगे

कि क्या ग्रखिल भारतीय रेलवे कर्मचारी फैडनेशन न भी बौतस ग्रधिनियम ग्रन्तगंत कर्मचारिया को 8 33 प्रतिशत बोनस दिए जाने की माग की है ?

रेल मत्री (श्रोटी० ई० पाई) जीहा।

Conversion of Private Sector Caustic Soda Plant in North Kanara, District (Mysore) into Joint Sector Plant

3948 SHRI B V NAIK Will the Minister of PETROLEUM AND CHFMICALS be pleased to state

- (1) whether there is any proposal for the conversion of private—sector plant for production of Caustic Soda in the District o North Kanara—in Mysore State into a joint sector plant and
- (b) if so the tens taken by Government in this regard

THE DEPUTY MINISTER IN THE MINISTRY OF PETROLEUM AND CHEMICAIS (SHRI DALBIR SINGH) (a) There is no proposal with the Central Government for the conversion of private sector plant for production of Cartic Soda in the District of North Kanara in Mysore State into a joint sector plant

- (b) Does not arise
- Non-implementation of Sharda Act and the Act to prohibit Dowry

3949 SHRI SOMCHAND SOLANKI Will the Minister of LAW AND JUS-TICE be pleased to state

- (a) whether the Sharda Act and the Act to prohibit Dowry which were passed long ago are not being implemented properly; and
- (b) if so, the steps being taken by Government for proper implementation of the provisions of the Acts?

THE MINISTER OF STATE IN THE MINISTRY OF LAW AND JUSTICE (SHRI NITIRAJ SINGH CHAUDHARY) (a) The administration of the Child Marriage Restraint Act, 1929 (popularly known as Sharda Act) and of the Dowry Prohibition Act, 1961, is primarily the concern of the State Governments No complaint that the two Acts are not being implemented properly has been received

(b) Does not arise

र्वीक्षेत्र में परमारण बिजलीघर की स्थापना के लिए माग

3950 श्री रामावतार शास्त्री: श्री समर गृह:

क्या सिचाई भीर विद्युत्मवी यह बताने की कृपा करके कि

- (क) क्या पूर्वी क्षेत्र बिहार, पश्चिम बगान ग्रांग उलीमा के मख्य मित्रयों को एग ग्रेंग नवस्तर र दसर गलात में हुई थी जिसम बन्द्रीय मिचाई ग्रोर विद्यन् मित्री भी उलस्थित ग्र
- (ख) यदि हा तो उक्त बठक मे पूर्वी क्षेत्र मे एन परमाण बिजली घर स्थापित करने ने लिए सनसम्मन माग की गई थी ग्रीर
- (ग) यदि हा ता इस बारे में मरकार की क्या प्रतिक्रिया है?

सिंबाई और विद्युत् मंत्रालय में उपमशे (श्री बंजनाथ कुरील) (क) ग्रीर (ख) पूर्वी क्षेत्र (बिहार, पश्चिम बगाल ग्रीर उडीसा) के मुख्यमितयों ने केन्द्रीय सिचाई ग्रीर विद्युन् मती के साथ 9 नवम्बर, 1972 को एक बैठक के दौरान यह मुझाव दिया था कि पूर्वी क्षेत्र मे एक परमाणु विद्युत् केन्द्र स्थापित किया जाए।

(ग) इस समय इस क्षेत्र मे परमाणु सयस प्रतिब्हापन करने के लिए परमाणु 'ऊर्जा विभाग का कोई प्रस्ताब नहीं है।

Execution of Hemavathy, Upper Krishna and Malaprabha Projects

3951 SHRI K LAKKAPPA Will the Minister of IRRIGATION AND POWER be pleased to state

- (a) whether the Union Government are responsible for defective planning and acceptance of defective tenders for the Hemavathy Upper Krishna and Malaprabha Project which have caused delay in their execution
- (b) if not the authorities responsible therefor and
- (c) the steps being taken by Government to help the State Government in completing the above project?

THE DEPUTY MINISTER IN THE MINISTRY OF IRRIGATION AND POWER (SHRI B N KUREFI) (a) to (c) Irrigation is a State subject and Irrigation projects are therefore planned investigated, designed, constructed operated and maintained by the concerned State Governments

No request for any technical assistance has been received for the Uppci Krishna and Malaprabha projects which are being constructed by the State Government as part of their developmental plans. The Hemavathy project has not been accepted so far for inclusion in the developmental plans of Mysore

Central financial assistance to States 13 provided in the form of block loans and grants for the State Plams as a whole and 15 not related to any individual head of development, or projects. The Fourth Plam outlay for Mysore 15 Rs 350 crores, out of which Cenral assistance is Rs 173 crores